BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 435 OF 2023

IN THE MATTER OF:

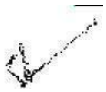
Jasbir Singh …Applicant

VERSUS

State of U.P. & others …Respondents

ADDITIONAL REPLY ON BEHALF OF RESPONDENT NO. 4 (S.J.P GLOBAL LIMITED)

FILED BY:



MR. SAMAKSH GOYAL/ MS. RANU PUROHIT
ADVOCATES FOR THE RESPONDENT NO. 4
A-405, 1st Floor, Defence Colony, New Delhi-110024
Email:office.ssgoyal@gmail.com,
adv.ranupurohit@gmail.com
(M): +91-9560028080, 9560457997

Filed On: 09.03.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 435 OF 2023

IN THE MATTER OF:

Jasbir Singh …Applicant

VERSUS

State of U.P. & others …Respondents

INDEX

S. No.	Particulars	Page Nos.
1.	Additional Reply on behalf of Respondent No. 4 (S.J.P Global Limited).	1-10
2.	**Annexure AR-1** True copy of the Order dated 19.03.2012 passed by the Vice Chairman of Mathura Vrindavan Development Authority	11
3.	**Annexure AR-2** True copy of the note-sheet of the file of Development Authority received to the Answering Respondent through RTI	12-14
4.	**Annexure AR-3** True copy of the letter dated 28.11.2023 of Regional Officer, UPPCB	15
5.	**Annexure AR-4** True copy of the letter dated 29.01.2024 of Secretary, Mathura- Vrindavan Development Authority, Mathura	16

6.	**Annexure AR-5** True copy of the letter dated 13.09.2023	17-18
7.	**Annexure AR-6** True copy of the reply dated 04.11.2023	19-35
8.	**Annexure AR-7** True copy of the reply/representation dated 07.02.2024 and corrigendum dated 10.02.2024 against the imposition of environmental compensation order dated 24.01.2024	36-40

FILED BY:

MR. SAMAKSH GOYAL/ MS. RANU PUROHIT
ADVOCATES FOR THE RESPONDENT NO. 4
A-405, 1st Floor, Defence Colony, New Delhi-110024
Email:office.ssgoyal@gmail.com,
adv.ranupurohit@gmail.com
(M): +91-9560028080, 9560457997

Filed On: 09.03.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 435 OF 2023

IN THE MATTER OF:
Jasbir Singh …Applicant

VERSUS

State of U.P. & others …Respondents

ADDITIONAL REPLY ON BEHALF OF RESPONDENT NO. 4 (S.J.P GLOBAL LIMITED)

MOST RESPECTFULLY SHOWETH:

1. That the Answering Respondent is the owner of residential project at Khasra No. 844-848, 850, 851, 867 and 871 mauja-sunrakh bangar, Tehsil and District Mathura. The construction work for the said project was started after obtaining consent to establish (NOC) from UPPCB vide letter dated 15.02.2012 and after complying with the terms and conditions of the consent to establish (NOC) and after getting approval of drawing map from Mathura-Vrindavan Development Authority, Mathura.

2. That the Answering Respondent respectfully submits that from the very beginning (on the date on which the map was sanctioned by means of sanction order dated 22.09.2011), the terms and

conditions stipulated therein have been followed in letter and spirit.

3. It is also noteworthy that undisputedly the project in question was initiated pursuant to the sanction order dated 22.09.2011 passed by competent authority created u/s 15 of U.P Urban Planning and Development Act, 1973 to be completed within five years and the applicant by way of abundant caution approached the vice chairman of Mathura Vrindavan Development Authority on 04.02.2012 for extending the connection with STP of Development Authority. That vide letter dated 19.03.2012, the Vice Chairman of Mathura Vrindavan Development Authority passed the order for connection with the STP of Mathura Vrindavan Development Authority. As such no effluent caused any sort of environmental damage in any manner whatsoever. True copy of the order dated 19.03.2012 passed by the Vice Chairman of Mathura Vrindavan Development Authority is being annexed herewith as **Annexure No. AR-1 (Page No. 11)**

4. That the Regional Officer by means of letter dated 28.11.2023 sent to the Secretary of Development Authority, Mathura in reply thereto informed that the connection of the project with the main sewer line was made in the conformity with the provisions of law after due approval of Vice Chairman of the Development Authority who had granted approval and to meet out the additional cost of sewer line from the EDC amounting to Rs. 72.09 Lakhs, and since then the sewer facility is still operational and functional and thus the applicant cannot be subjected to imposition of any

sort of environmental compensation on the part of the applicant proponent.

5. That the Answering Respondent had also procured the noting of the file of Development Authority under Right to Information Act whereby it is reflected that sewerage connection of the entire project was permitted to be done in the main sewerage line of the Development Authority, and as such, the Answering Respondent has acted in accordance with law and in terms of the approved map in respect of which no norms fixed therein were violated, and in making the connection in the main sewerage line a technical committee report to the Vice Chairman who had granted approval and to meet out the additional cost of sewer line from the EDC amounting to Rs. 72.09 Lakhs chargeable from the Answering Respondent, and as such, in case no discharge of sewerage effluent/outlet from the project, no further consent from the U.P. Pollution Control Board was sought for since to obtain the CTO fell within the scope of Mathura-Vrindavan Development Authority. True copy of the note-sheet of the file of Development Authority received to the Answering Respondent through RTI is being annexed herewith as **Annexure No. AR-2 (Pages 12-14)**

6. That the reply affidavit filed on behalf Mathura - Vrindavan Development Authority (Respondent no. 3) contains a report submitted by Junior Engineer after making spot inspection of the site in question and the report of Junior Engineer contained in Annexure No. R-8 to that affidavit, the extract thereof is being quoted below:

सचिव महोदय,

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० संख्या 435 सन 2023 श्री जसबीर सिंह बनाम उत्तर प्रदेश राज्य आदि में पारित आदेश दिनांक 30.10.2023 के अनुपालन में जबाब दाखिल करने हेतु स्थल का निरीक्षण किंया, आख्या निम्नवत् है.

1. एस०टी०पी० यह कार्य राधा फलोरेन्स कॉलौनी के एस्टीमेट का हिस्सा नहीं है। रामा फलोरेन्स कॉलीनी का निरीक्षण किया तो कॉलौनी क्षेत्र में सीवर लाइन का विकास कार्य पूर्ण है।

   प्राधिकरण द्वारा कॉलौनी का मानचित्र स्वीकृत करते समय बाह्य विकास शुल्क के रुप में ली गई धनराशि से राधा फलोरेंस कॉलौनी से लेकर प्राधिकरण की एस०टी०पी० स्थित रुकमंणी बिहार मथुरा तक मथुरा वृन्दावन विकास प्राधिकरण द्वारा सीवर लाइन डाली हुई है जित्तमें प्राधिकरण की सहमति से विकासकर्ता द्वारा राबा फलोरेंस कॉलौनी के सीवर लाइन को जोड़ा हुआ आ है। जिससे सीवरेज का निस्तारण हो रहा है। चूंकि सीवर लाइन के साध्यन से नथुरा वृन्दावन विकास प्राधिकरण की रुकमणी बिहार एस०टी०पी० में संयोजन है। अतः अलग से ऐसंण्टी०पी० की कोई आवश्यकता नहीं है।

2 वर्षा जल संचयन प्रणाली यह कार्य राधा फलोरेन्स कॉलौनी के एस्टीमेट का हिस्सा है। कॉलौनी के अवलोकन से विदित हुमा कि कॉलौनी श्री में इस कार्य का का होना पाया गया है।

3. कूड़ा/कचरा निस्तारण, यह कार्य राधा फलोरॅन्स कॉलौत्ती के एस्टीमेट का हिस्सा नहीं है। लेकिन कॉलौनी का निरीक्षण किया तो कॉलीनी क्षेत्र में बड़े डस्टविन अलग अलग स्थान पेर मौजूद है जिनमें डोर टू डॉर कलैक्शन होता पाया गया। इन बड़े डस्टबिनों को नगर नियम द्वारा नियमानुसार निस्तारित किया जा रहा है।

4. हरित पट्टी, यह कार्य राधा फलोरेन्स कॉलौनी के एस्टीमेट का इस प्रकार हिस्सा है कि पार्क विकसित करने का उल्लेख एस्टीमेट में मौजूद है। राधा फलोरेन्स कॉलौनी का निरीक्षण किया तो कॉलॉनी क्षेत्र में पार्क विकसित है तथा बाउन्ड्रीवाल के साथ साथ वक्षारोपण का कार्य पाया गया।

आख्या उपरोक्तानुसार सादर प्रस्तुत है।

ह० अपठनीय
(अनिल सिंघल)
कनिष्ठ अभियंता
म०व० वि०प्रा०,
मथुरा।
दिनांक 19.1.2024

7. That from perusal of the aforesaid report, it is beyond doubt that disposal of sewerage of the colony is being made through the sewer line of the development authority and no environmental damage/degradation is reflected therein.

8. That it is not out of place to mention here that the new outlet and new discharge is a condition precedent for obtaining consent as contemplated U/s 25 of the Water Act, 1974. Before any discharge or outlet the process of sewerage connection was completed subject to permission of Vice Chairman and as such under the *bona fide* belief the Answering Respondent/proponent did not opt to take consent from the State Board in view of the fact that the map was sanctioned on 22.09.2011 and the application for sewerage connection was submitted before the Development Authority on 04.12.2012 and the period of NOC granted by the U.P. Pollution Control Board dated 15.02.2012 was valid upto 31.03.2013 and prior thereto the process of sewerage connection was underway and averments so made by the Answering Respondent is supported by the report of Junior Engineer of Development Authority as quoted above.

9. That it is also relevant to point out here that the Regional Officer, U.P. Pollution Control Board has written letter on 27.11.2023 to the Secretary of Development Authority and in response thereto the Secretary has submitted a letter on 29.01.2024 indicating the

facts of sewerage connection but the order dated 24.01.2024 was passed on the report of the Regional Officer dated 24.01.2024 even without waiting and the letter dated 29.01.2024 pursuant to the letter dated 27.11.2023, the order of imposition of environmental compensation upon the proponent amounting to Rs. 1,11,06,250/- despite the fact that the Answering Respondent has represented the Board authorities by means of representation dated 07.02.2024 and thus the aforesaid order of imposition of environmental compensation deserves to be reviewed and recalled under the circumstances enumerated above. True copy of the letter dated 28.11.2023 of Regional Officer, UPPCB and true copy of the letter dated 29.01.2024 of Secretary, Mathura- Vrindavan Development Authority, Mathura are being annexed herewith as **Annexure No. AR-3 (Pages No. 15) and AR-4 (Page No. 16).**

10. That the validity of order dated 24.01.2024 thereby imposing environmental compensation is being challenged on the ground that in terms of the order passed by Hon'ble NGT that the same be passed after due opportunity of hearing despite the fact that the reply was submitted by the Answering Respondent on 04.11.2023 in reply to the letter dated 13.09.2023 but in the order dated

24.01.2024, the contents of reply have not been dealt with and as such the order dated 24.01.2024 thereby imposing environmental compensation is sought to be reviewed and recalled particularly when the Answering Respondent again submitted its representation against the order dated 24.01.2024 on 07.02.2024 to the Board authorities for reconsideration of matter afresh. True copy of the letter dated 13.09.2023, reply dated 04.11.2023 and subsequent reply/representation dated 07.02.2024 and corrigendum dated 10.02.2024 against the imposition of environmental compensation order dated 24.01.2024 are being annexed herewith as **Annexure No. AR-5 (Pages 17-18), AR-6 (Pages 19-35) and AR-7 (Page No. 36-40).**

11. That it is noteworthy that there is no provision in any environmental enactments as well as the rules framed thereunder to impose environmental compensation by the State Board and the power exercisable by Hon'ble NGT under the National Green Tribunal Act, 2010 can never be exercised by the State Board in respect of imposition of environmental compensation and thus the order dated 24.01.2024 is not mandated by law.

12. That the present Additional Reply is *bona fide* and is being filed in the interest of justice.

RESPONDENT NO. 4

THROUGH

Ranu Purohit

SAMAKSH GOYAL/ RANU PUROHIT
Advocates for Respondent No. 4
A 405, 1 Floor, Defence Colony
New Delhi-110024

Date: 12.02 .2024
Place: New Delhi

VERIFICATION

12 FEB 2024

Verified at New Delhi on this 12 day of Feb 2024 that the contents of the above additional reply are correct and true to the best of my knowledge and belief and nothing material has been concealed therefrom.

I identify the deponent/executed who has sig... in my presence

RESPONDENT NO. 4

Date: 12.02 .2024
Place: New Delhi

NOTARY R.V. SINGH Advocate Regn.No.2282 Commission Expire on 24-10-2027 Area-Delhi GOVT. OF INDIA

Solemnly affirmed before me, read over & explained to the deponent.

Notary Public. DELHI

12 FEB 2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 435 OF 2023

IN THE MATTER OF:

Jasbir Singh ...Applicant

VERSUS

State of U.P. ...Respondents

AFFIDAVIT

I, Deepak Singhal S/o Shri. Devendra Kumar, aged about 38 Years, Office at: SPJ Global Limited 111, Shri Jamuna Dham, Goverdhan Road, Mathura 281004, presently at New Delhi do hereby solemnly affirm and state as under:-

(1) That I am the authorized representative of the Respondent in the above mentioned Original Application and as such I am well conversant with the facts and circumstances of the case and competent to swear the present affidavit.

NOTARY R.V. SINGH Advocate Regn.No.2282 Commission Expire on 24-10-2027 Area-Delhi OF INDIA

(2) That I have gone through copy of the additional reply and state that the contents thereof are true and correct to my knowledge and belief.

(3) That the annexures attached to the present additional reply are true and correct copies of their respective originals.

DEPONENT

VERIFICATION

12 FEB 2024

Verified at New Delhi on this 12 day of February, 2024 that the contents of the above affidavit are correct and true to the best of my knowledge and belief nothing material has been concealed therefrom.

DEPONENT

I identify the deponent/executed who has sig[illegible] in my presence.

NOTARY
R.V. SINGH
Advocate
Regn.No.2382
Commission
Expire on
24-10-2027
Area-Delhi
GOVT. OF INDIA

Solemnly affirmed before me, read over & explained to the deponent

Notary Public, DELHI

12 FEB 2024

SHRI GROUP

ANNEXURE AR-1

सेवामें,

श्रीमान उपाध्यक्ष महोदय,
मथुरा-वृन्दावन विकास प्राधिकरण,
मथुरा ।

विषयः-श्री राधा फ्लोरेन्स कॉलोनी सुनरख बाँगर वृन्दावन के सीवर लाइन को रूकमणी विहार आवासीय योजना सुनरख बाँगर में सीवर लाइन को संयोजित करने के संदर्भ में ।

महोदय,

महोदय हमारे द्वारा एक प्रार्थना पत्र श्री राधा फ्लोरेन्स कॉलोनी सुनरख बाँगर वृन्दावन को विहार आवासीय योजना सुनरख बाँगर के माध्यम से किये जाने हेतु प्रार्थना पत्र प्रेषित किया था आपके द्वारा दिनांक 02.03.12 को हमारी सीवर लाइन को संयोजित करने के अनुरूप व्यवस्था करने हेतु आपने अपनी अभियन्त्रण इकाई को आदेशित किया था ।

उक्त के संदर्भ में कहना है कि प्रार्थी के संज्ञान में आया है कि आपकी इकाई द्वारा सर्वेक्षण कर लिया गया है । आपके सर्वेक्षण के बाद हमारी कॉलोनी का भी सर्वेक्षण प्लॉन हो चुका है तथा दोनों को लेविलिंग प्लॉन का मानचित्र निर्मित हो गया है ।

अतः आपसे निवेदन है श्री राधा फ्लोरेन्स की सीवर लाइन को रूकमणी विहार की सीवर लाइन में एक बिन्दू पर संयोजित करने का आदेश पारित कर अनुग्रहीत करने की कृपा करे ।

धन्यवाद ।

CE/EE
आज प्रार्थना पत्र प्रस्तुत ।
आपके विभाग विजिट
उक्त । किसी स्थान बिंदु
के सापेक्ष current level
और RL provide करें
17/3/12 पर इस बिंदु पर । निर्माणाधीन
EE संयोजन दिया जाएगा ।

AE (DS)
EE
17.3.12
CE
17/3/12

भवदीय,

सुरेश चन्द्र कौशिक,
डायरेक्टर,
श्रीग्रुप मथुरा ।
दिनांक 09.03.12

Prabhat P.K. Gupta
17/3/12
PE

Regd. Off.: 111, Shri Jamuna Dham, Mathura, U. P. 281004 Ph.. (0565) 2425038/ 2421412, Fax: (0565) 2425051 E-mail info@shrigroup.net
Marketing Off.: H-105, Sector 12, Noida, U. P. 201301 Ph.: (0120) 4258543, Fax : (0120) 4254544 E-mail care@shrigroup.net
Visit us at : www.shrigroup.net SMS SG-56677

TC

ANNEXURE AR-2

कार्यालय : मथुरा–वृन्दावन विकास प्राधिकरण,

राजकीय संग्रहालय डेम्पीयर नगर, मथुरा ।

पत्रांक 275 / ज0सू0 / म0वृ0वि0प्रा0 / 2023–24 दिनांक 24/1/2024

सेवा में,

श्री सुदीप कुमार पुत्र स्व0 श्री जमुना प्रसाद,
नि0–82, श्री जमुना धाम गोवर्धन रोड, मथुरा।

विषयः–जनसूचना का अधिकार अधिनियम–2005 के अन्तर्गत वेबसाइट https://rtionline.up.gov.in/RTIMIS पर प्रदर्शित आवेदन की सूचना उपलब्ध कराने के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक जनसूचना का अधिकार अधिनियम–2005 के अन्तर्गत वेबसाइट https://rtionline.up.gov.in/RTIMIS पर प्रदर्शित RTI Request Registration No. MTVDA/R/2024/60001 दिनांक 24.01.2024 का संदर्भ ग्रहण करें। उक्त के क्रम में सम्बन्धि अनुभाग के द्वारा उपलब्ध करायी गयी सूचना इस पत्र के साथ संलग्न कर प्रेषित है।

संलग्नकः उपरोक्तानुसार।

24/01/24

जनसूचनाधिकारी,
म0वृ0वि0प्रा0, मथुरा।

राजकीय संग्राहलय, डैम्पियर नगर,मथुरा ।ई–मेल –
vcmvda2014@gmail.com / vcmvda@rediffmail.com

फोन नं0: 0565–2471090, फक्स : 2471577
वेबसाईट: www.mvda.in

सेवामें,

जनसूचनाधिकारी,
मथुरा–वृन्दावन विकास प्राधिकरण,
मथुरा।

विषयः–जनसूचना का अधिकार अधिनियम, 2005 के अन्तर्गत वेबसाइट प्रदर्शित जनसूचना सं0–एमटीवीडी ए/आर/2024/60001 दिनांक 24.01.2024 उपलब्ध कराये जाने के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र सं0–275/ज0सू0/म0वृ0वि0प्रा0/2023–24 दिनांक 24.01.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके साथ संलग्न आवेदक श्री सुदीप कुमार पुत्र स्व0 श्री जमुना प्रसाद निवासी–82, श्री जमुनाधाम, गोवर्धन रोड़,मथुरा द्वारा चाही गयी सूचना हेतु पत्रावली पर आदेश की छाया प्रति पत्र के साथ संलग्न कर प्रेषित है।

24-1-2024
अवर अभियन्ता

24/01/24
सहायक अभियन्ता

सहायक अभियन्ता/अधि0अभि0 (सेवा सुरक्षा महेश)

कृपया दायी ओर संलग्न एस0जे0पी0 रियल स्टेट लिमिटेड के पत्र दिनांक 09.03.2012 का अवलोकन करने का कष्ट करें । पत्र पर उपाध्यक्ष महोदय के पारित आदेश दिनांक 17.03.2012 में मुख्य अभियन्ता/अधिशासी अभियन्ता से हुई वार्ता के क्रम में राधा फ्लोरेन्स कॉलौनी, वृन्दावन की सीवर लाईन को रूक्मणी विहार आवासीय योजना की सीवर लाइन में एक बिन्दु पर संयोजन दिये जाने के आदेश प्रदान किये गये है । तत्क्रम में अवगत कराना है कि जिस स्थान पर यह संयोजन किया जाना है उस स्थान से एस0पी0एस0 तक पूर्व आंगणन में प्रस्तावित सीवर लाईन 600 एम0 डाया से 800 एम0 डाया के पाइप डाले जा रहे थे जो इस संयोजन के पश्चात 800 एम0 डाया से लेकर 1100 एम0 डाया के आर0सी0सी0 पाइप डालने पडेंगे । इस बढ़ोत्तरी में कुछ अपनी योजना में ग्रुप हाउसिंग भूखण्ड/भवन बढ़ जाने एवं एस0जे0पी0 के सीवर संयोजन के फलस्वरूप पाइप के डाया में वृद्धि हो रही है । बिल्डर के संयोजन से अतिरिक्त कार्य, बिल्डर द्वारा राधा फ्लोरेन्स कॉलौनी के स्वीकृति पर जमा किये जाने वाले वाह्य विकास शुल्क रू0 72.09 लाख से कराया जाना प्रस्तावित होगा । उपरोक्त लाइन को दायी ओर संलग्न मानचित्र में ए, बी, सी एवं डी से दर्शाते किया गया है । बिन्दु 'ए' पर राधा फ्लोरेन्स के सीवर का समायोजन होना प्रस्तावित है ।

अत: उपरोक्तानुसार आदेशों के क्रम में बिल्डर द्वारा जमा की जाने वाली धनराशि से एक बिन्दु पर सीवर लाइन में संयोजन करने तथा लाईन के डाया बढ़ाकर कार्य कराने की अनुमति प्रदान करने का कष्ट करें ।

9-4-12 EE

9/4/12 AE

CE

20/4/12 अधि0 अभियन्ता मथुरा/वृन्दावन

21.4.12 मुख्य अभियन्ता म. वृ. वि. प्रा. मथुरा

सामान्यतया निहत / संलग्न फील्ड में Map पर बिन्दु 'A' दिखाया गया है / Map को देखते हुये अंकित स्थान और लगाए गये अन्य की जानकारी की जाये ।

SE (SDS) / SE (SDS) Complete. EE

25.4.12 C.E

मथुरा-वृन्दावन विकास प्राधिकरण, मथुरा

TC

ANNEXURE AR-3

वेब साइटः www.uppcb.com
ई–मेल :- romathura@uppcb.in

क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड
Regional Office, U.P. Pollution Control Board
भवन सं0–65 ए, बल्देव पुरी, महोली रोड, मथुरा

पत्रांकः 1311 /ए–100/2023 दिनांक 28/11/2023

सेवा में,

सचिव,
मथुरा–वृन्दावन विकास प्राधिकरण,
मथुरा।

विषयः - मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 सं0–435/2023 "जसवीर सिंह बनाम स्टेट ऑफ उत्तर प्रदेश" में पारित आदेश दिनांक 01.08.2023 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0–435/2023 "जसवीर सिंह बनाम स्टेट ऑफ उत्तर प्रदेश" में पारित आदेश दिनांक 01.08.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके मुख्य अंश निम्नवत् हैं–

"....Further, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of CPCB, State PCB and District Magistrate, Mathura and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action including imposition of environmental compensation and utilization thereof for remediation of environmental damage by following due course of law and giving opportunity of being heard to the project proponent. The Committee may further verify compliance with EC and CTE/CTO conditions by the PP. The State PCB will be the nodal agency for coordination and compliance."

उक्त पारित आदेशों के अनुपालन में आपसे अनुरोध है कि मै0 एस0जे0पी0 रीयल स्टेट लि0 (प्रोजेक्ट श्री राधा पलोरेन्स), खसरा सं0–844 से 848, 850, 851, 867 से 871, मौजा–सुनरख बांगर, तहसील व जनपद–मथुरा द्वारा जनित घरेलू उत्प्रवाह (सीवर) निस्तारण की क्या व्यवस्था की गयी है एवं कॉलोनी की सीवर लाइन का संयोजन किया गया है अथवा नहीं। यदि किया गया है तो कब से किया गया है, के सम्बन्ध में विस्तृत सूचना प्राथमिकता के आधार पर इस कार्यालय को प्रेषित करने का कष्ट करें, जिससे कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेशों का अनुपालन सुनिश्चित किया जा सके।

भवदीय

28/11/2023
(ओ0वी0 सिंह)
क्षेत्रीय अधिकारी (प्र0)

28/11/2023
क्षेत्रीय अधिकारी (प्र0)

प्रतिलिपि–निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. जिलाधिकारी महोदय, मथुरा।
2. नगर आयुक्त, नगर निगम मथुरा वृन्दावन, मथुरा।
3. मुख्य पर्यावरण अधिकारी (वृत्त–4), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

ANNEXURE AR-4

कार्यालय : मथुरा-वृन्दावन विकास प्राधिकरण

राजकीय संग्रहालय, प्रथम तल डैम्पियर नगर, मथुरा।

पत्रांकः 2092/म0वृ0वि0प्रा0/2023–24 दिनांकः 29 जनवरी, 2024

प्रेषक,

सचिव
मथुरा–वृन्दावन विकास प्राधिकरण,
मथुरा।

सेवा में,

क्षेत्रीय अधिकारी (प्र0)
उ0प्र0 प्रदूषण नियन्त्रण बोर्ड
भवन संः 65 ए, बल्देव पुरी महोली रोड
मथुरा।

विषयः– मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संः 435/2023 "जसवीर सिंह बनाम् स्टेट ऑफ उत्तर प्रदेश" में पारित आदेश दिनांक 01.08.2023 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक आपके पत्र संः 1311/0–100/2023 दिनांक 28.11.2023 के क्रम में अवगत कराना है कि मै0 एस0जे0पी0 रीयल स्टेट लि0 (प्रोजेक्ट श्री राधा फ्लोरेन्स), खसरा संः 844 से 848, 850, 851, 867 से 871 मौजा–सुनरख बांगर, तहसील व जनपद–मथुरा द्वारा जनित घरेलू उत्प्रवाह (सीवर) के निस्तारण की व्यवस्था मथुरा–वृन्दावन विकास प्राधिकरण द्वारा उ0प्र0 जल निगम सीवेज एण्ड ड्रेनेज ईकाई मथुरा के माध्यम से वर्ष 2015–16 में रूकमणी विहार राधा/फ्लोरेन्स के चौराहे से गोलोक धाम/गोपाल गढ़ होते हुए छटीकरा मार्ग को मिलाने वाले मार्ग पर डाली गयी सीवर लाइन में तत्समय विकासकर्ता द्वारा संयोजन करते हुए की गयी है। उक्त सीवर लाइन रूकमणी विहार की मुख्य सीवर लाइन से होते हुए रूकमणी विहार में जल निगम द्वारा संचालित सीवेज पम्पिंग स्टेशन में मिलती है। रूकमणी विहार स्थित सीवेज पम्पिंग स्टेशन से वृन्दावन का सीवेज पम्पिंग होकर शोधन हेतु पागल बाबा मन्दिर के समीप माँट रोड स्थित सीवर ट्रीटमेन्ट प्लान्ट में भेजा जाता है।

भवदीय,

(राजेश कुमार)
सचिव

TC

ANNEXURE AR-5

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

पत्रांक 100654 /सी-4/एनजीटी-175/का0क0नो0/2023 पंजीकृत दिनांक 13-9-23

सेवा में एम0डी0पी0 रियल्टर्स प्रा0 लि0
(प्रोजेक्ट श्री राधा फ्लोरेन्स)
खसरा सं0-844 से 848, 850, 851, 867 से 871
मौजा-सुनरख नागर
तहसील व जनपद-मथुरा।

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-435/2023 जसवीर सिंह बनाम स्टेट ऑफ यू0पी0 में पारित आदेश दिनांक 01.08.2023 के अनुपालन में कारण बताओ नोटिस निर्गत किये जाने के संबंध में।

यह कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-435/2023 जसवीर सिंह बनाम स्टेट ऑफ यू0पी0 में पारित आदेशों का सदर्भ ग्रहण करने का कष्ट करें, प्रश्नगत प्रकरण में मा0 एन0जी0टी0 द्वारा दिनांक 01.08.2023 को पारित आदेश के मुख्य अंश निम्नवत है—

"1 *The applicant, a resident of Shri Radha Florance, Vrindavan Colony has sent present letter petition, which has been treated and registered as Original Application, complaining that NOC was granted to S.J.P. Global Limited for development of Shri Radha Florence, Vrindavan Colony. The builder has not established STP and rain water harvesting systems and has not made proper arrangements for disposal of solid waste. No green belt has been developed along the boundaries of the colony and no trees have been planted in the colony except in one park. The applicant made oral and written complaints against the builder but no action has been taken on the same.*

3 *Further, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of CPCB, State PCB and District Magistrate, Mathura and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action including imposition of environmental compensation and utilization thereof for remediation of environmental damage by following due course of law and giving opportunity of being heard to the project proponent."*

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के उपरोक्त निर्देशों के अनुपालन में रियल स्टेट प्रोजेक्ट मे0 एस0डी0पी0 रीयल स्टेट लि0 (प्रोजेक्ट श्री राधा फ्लोरेन्स) खसरा सं0-844 से 848, 850, 851, 867 से 871, मौजा-सुनरख नागर, तहसील व जनपद-मथुरा का निरीक्षण क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, मथुरा के प्राधिकृत अधिकारियों द्वारा इकाई प्रतिनिधि श्री जितेन्द्र शाह, साइट इन्जीनियर एवं श्री शेखर अग्रवाल, डायरेक्टर प्रोजेक्ट की उपस्थिति में दिनांक 22.08.2023 को करते हुए, निरीक्षण आख्या पत्रांक-923/ओ-100/2023, दिनांक 26.08.2023 के माध्यम से प्रेषित की गयी है। निरीक्षण आख्यानुसार रियल स्टेट प्रोजेक्ट मे0 एस0डी0पी0 रीयल स्टेट लि0 (प्रोजेक्ट श्री राधा फ्लोरेन्स), ग्राम ट्रेजिडम जोन के संकलनांक खसरा सं0-844 से 848, 850, 851, 867 से 871, मौजा-सुनरख नागर, तहसील व जनपद-मथुरा पर स्थापित है। सदर्भित रियल स्टेट प्रोजेक्ट को राज्य बोर्ड के पत्रांक-1441/एन0ओ0सी0-718/12, दिनांक 15.02.2012 द्वारा सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया था, जिसके बिन्दु सं0-3 के अनुसार सदर्भित रियल स्टेट प्रोजेक्ट से जनित घरेलू वाहित भार के शुद्धिकरण हेतु सीवेज ट्रीटमेन्ट प्लान्ट की स्थापना की जानी थी, परन्तु बिल्डर द्वारा कालोनी से जनित घरेलू उत्प्रवाह को नगर निगम की सीवेज लाईन से सम्बद्ध किया गया, जिसका शुद्धिकरण सुकमली विहार एस0टी0पी0 सं0 के माध्यम से 68 एम0एल0डी0 एस0टी0पी0 द्वारा किया जाता है। जिसके संबंध में बिल्डर द्वारा कालोनी को सीवेज लाईन को नगर निगम से सम्बद्ध किये जाने हेतु कोई प्रपत्र/अभिलेख/रसीद आदि प्रस्तुत नहीं किये गये। संदर्भित रियल स्टेट प्रोजेक्ट में रेन वॉटर हार्वेस्टिंग हेतु 05 कलेक्शन पिट का निर्माण किया गया है। सदर्भित रियल स्टेट प्रोजेक्ट में सॉलिड वेस्ट के कलेक्शन हेतु कोई जगह निर्धारित नहीं की गयी है।

टी.सी.-12वी, विभूति खण्ड,
गोमती नगर, लखनऊ-226010
ई-मेल-info@uppcb.com
वेबसाइट-www.uppcb.com

T.C.-12V., Vibhuti Khand,
Gomti Nagar, Lucknow-226010
E-mail: info@uppcb.com
Web Site: www.uppcb.com

आवासीय भवनों के समीपवर्ती नाले का सीवर लाइन द्वारा कनेक्शन किया जाता है। कालोनी में नगर निगम, मथुरा द्वारा 04 [illegible] का निर्माण कराया गया है। संदर्भित रियल स्टेट प्रोजेक्ट में कालोनी को एक सुरक्षा की दीवार की सुरक्षा [illegible] प्रदान की गयी है तथा कालोनी में उपयुक्त स्थानों पर हरित पट्टिका विकसित की गयी है। संदर्भित [illegible] प्रोजेक्ट में प्रोपोनेन्ट द्वारा कालोनी को संचालन से पूर्व राज्य बोर्ड से सहमति (जल/वायु) प्राप्त नहीं की गयी है।

यह कि संदर्भित रियल स्टेट प्रोजेक्ट के विरुद्ध प्राप्त शिकायतों के परिप्रेक्ष्य में क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मथुरा के पत्रांक–727/जे–75/2023 दिनांक 13.07.2023, पत्रांक–545/जे–75/2023, दिनांक 12.08.2023 तथा अतिरिक्त उपलब्ध पत्र में लंबित बिन्दुओं की अनुपालन आख्या प्रेषित करने हेतु पत्र प्रेषित किये गये थे, जिसका प्रोपोनेन्ट पोर्टल [illegible] द्वारा प्रेषित नहीं किया गया है।

क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मथुरा द्वारा पत्रांक–923/सी–100/2023 दिनांक 25.08.2023 के माध्यम से प्रोपोनेन्ट आख्या के साथ राष्ट्रीय हरित अधिकरण, नई दिल्ली में कंटेम्प्ट 0090 सं0–435/2023 जसवीर सिंह [illegible] मथुरा में पारित आदेश दिनांक 11.08.2023 के निर्देशों के अनुपालन में रियल स्टेट प्रोजेक्ट मै0 [illegible] खसरा सं0–844 से 848, 850, 851, 867 से 871 मौजा–सुनरख बांगर, तहसील व जनपद–मथुरा के विरुद्ध रू0 6,250/– प्रतिदिन की दर से दिनांक 16.02.2016 से समस्या का समाधान होने तक पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के संबंध में कारण बताओ नोटिस जारी किये जाने की संस्तुति की गयी है।

अतः उपरोक्त वर्णित तथ्यों एवं क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मथुरा द्वारा प्रेषित आख्या/संस्तुति दिनांक 25.08.2023 के अनुक्रम में रियल स्टेट प्रोजेक्ट मै0 एस0जे0पी0 रीयल स्टेट लि0. (प्रोजेक्ट श्री राधा पलोरेन्स) खसरा सं0–844 से 848, 850, 851, 867 से 871, मौजा–सुनरख बांगर, तहसील व जनपद–मथुरा के विरुद्ध निम्नवत् कारण बताओ नोटिस जारी किया जाता है–

1. यह कि क्यों न रियल स्टेट प्रोजेक्ट मै0 एस0जे0पी0 रीयल स्टेट लि0. (प्रोजेक्ट श्री राधा पलोरेन्स), खसरा सं0–844 से 848, 850, 851, 867 से 871, मौजा–सुनरख बांगर, तहसील व जनपद–मथुरा के विरुद्ध रू0 6,250/– प्रतिदिन की दर से दिनांक 16.02.2016 से समस्या का समाधान होने तक पर्यावरण क्षतिपूर्ति अधिरोपित अधिरोपित [illegible] की जाये।

[illegible] के संबंध में अपना प्रतिउत्तर समस्त अभिलेखों/साक्ष्य सहित पत्र प्राप्ति के 15 दिन के अन्दर दिनांक 25.08.2023 के अनुक्रम में रियल स्टेट प्रोजेक्ट मै0 एस0जे0पी0 रीयल स्टेट लि0. (प्रोजेक्ट श्री राधा पलोरेन्स), खसरा सं0 844 से 848, 850, 851, 867 से 871, मौजा–सुनरख बांगर, तहसील व जनपद–मथुरा के विरुद्ध निम्नवत् कारण बताओ नोटिस जारी किया जाता है–

1. यह कि क्यों न रियल स्टेट प्रोजेक्ट मै0 एस0जे0पी0 रीयल स्टेट लि0. (प्रोजेक्ट श्री राधा पलोरेन्स), खसरा सं0–844 से 848, 850, 851, 867 से 871, मौजा–सुनरख बांगर, तहसील व जनपद–मथुरा के विरुद्ध रू0 6,250/– प्रतिदिन की दर से दिनांक 16.02.2016 से समस्या का समाधान होने तक पर्यावरण क्षतिपूर्ति अधिरोपित अधिरोपित [illegible] की जाये।

[illegible] के संबंध में अपना प्रतिउत्तर समस्त अभिलेखों/साक्ष्य सहित पत्र प्राप्ति के 15 दिन के अन्दर प्रस्तुत करना सुनिश्चित करें। निर्धारित समयावधि में असंतोषजनक उत्तर प्राप्त न होने की स्थिति में उपरोक्त प्रस्तावित निर्देशों की पूर्ति कर दी जायेगी, जिसका पूर्ण उत्तरदायित्व [illegible] प्रतिनिधियों का होगा।

सक्षम अधिकारी की अनुमति से निर्गत।

मुख्य पर्यावरण अधिकारी, मुरा–4

परिशिष्ट

1. [illegible]
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मथुरा को सूचनार्थ एवं अनुवर्ती कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी, मुरा–4

TC

SHRI
PROSPERITY FOR ALL

Email/Speed Post

Date: 04.11.2023

To,

Chief Environmental Officer Circle-4,
U.P. Pollution Control Board,
T.C. 12 V, Vibhuti Khand, Gomti Nagar
Lucknow-226010.

Sub.: Reply to the show cause notice bearing letter ref. no H00654/C-4/NGT-175/dk-c-uks-/2023 date 13.09.2023.

Sir,

With reference to the subject mentioned above please refer our request letters dated 07.10.2023 and 27.10.2023 and in furtherance thereto I have the honor to submit that since 2010-2011 applicant SJP Global Limited is company registered under the Companies Act-1956 vide its corporate I.D. No.– U70102UP2010PLC040335 2010-20211 Office of the Company Registrar, Kanpur having its Head Office at 111, Shri Jamuna Dham, Goverdhan Road, Mathura-281004 (Annexure-1) and engaged in business of housing construction by complying all the laws and rules concerning with the agencies or regulatory authorities, within its best of knowledge.

2. that the applicant M/s SJP Global Ltd. (Previous Name SJP Real Estate Ltd.) its (Shri Radha Florence) at Khasara No.

844 to 848, 850, 851, 867 to 871 Mauja-Sunrakh Bangar, Tehsil and District-Mathura which after obtaining the NOC vide letter dated 15.02.2012 from UP Pollution Control Board has started the construction work by complying the terms and conditions of NOC granted by UP Pollution Control Board as well as approved drawing map by the Mathura-Vrindavan Development Authority, Mathura.

3. That regarding the compliance of NOC condition no. 3 in concerned with Sewage Treatment Plant (STP) it is to reply that in applicant's approved site drawing map vide its letter file no. 104/V-10-11 including issued amendment (Annexure-2 & 3) the space for Sewerage Treatment Plant has not been proposed nor about its Compulsion Mathura-Vrindavan Development Authority ever instructed to the applicant pursuant to the prevalent bye laws etc., if any, nor in its permission letter dated 10.05.2011 any condition regarding Sewage Treatment Plant installation imposed under the Water (prevention and Control of Pollution) Act 1974. The copy of the approved amended site drawing no. 104/V/10-11 is being enclosed herewith (Annexure-4).

4. That further it is necessary to point out that in Shri Radha Florence Housing Project pursuant to the letter no. 104/V-10-11 dated 22.09.2011 issued by Vice-chairman, Mathura-Vrindavan Development Authority, Mathura the sewage disposal system was proposed through SPS construction Rukmani Vihar Yojna by the applicant company/project

proponent through its request letter dated 04.02.2012 to Vice-Chairman, Mathura-Vrindavan Development Authority (Annexure-5) and for this purpose again letter dated 09.03.2012 was submitted to Mathura-Vrindavan Development Authority (Annexure-6) on which Vice-Chairman directed to CE/EE to provide the requested connection. The details of demand prior to first instalment including receipt book no. 2188 Sl. no. 218763 Prapatra Sankhya 2 are being enclosed herewith (Annexure-7 & 8) respectively.

5. That the applicant project proponent has adopted the Rain Water Harvesting and land escaping system subject to the satisfaction of the authorities concerned. Similarly solid waste disposal system is in existence in accordance with the norms of Municipal Corporation as well as green belt also established as per guidelines within the area of Shri Radha Florence Project.

6. That the applicant is a law abiding company and committed to comply all the laws, rules and enactments regarding building construction and therefore, any default of the applicant company/project proponent should not be amounted under the wilful disobedience or violation of the mandatory provisions of any prevalent Act as well as rules framed thereunder and/or applicable to the project proponent.

7. That prior to this show cause notice dated 13.09.2023 the applicant has never received any notice for non-compliance of the provisions of either enactments or rules framed thereunder by Regional Officer U.P. Pollution Control Board, Mathura or any other authority concerned.

8. That pursuant to the directions dated 01.08.2023 in O.A. no. 435/2023 Jasbir Singh v/s State of UP by Hon'ble National Green Tribunal your goodself vide letter dated 13.09.2023 issued show cause notice to the applicant project proponent for imposition of Environmental compensation for the environmental degradation by its defaults.

9. That in compliance of the order dated 01.08.2023 in O.A. No. 435/2023 the constituted Joint Committee comprising of CPCB, State PCB and district Magistrate, Mathura have been directed to look into the grievances of the applicant (Jasbir) and by verifying the factual position to take appropriate remedial action including imposition of environmental compensation and utilization thereof for remediation of environmental damage by following due course of law while show cause notice dated 13.09.2023 has not been issued in true sprit of Hon'ble NGT order dated 01.08.2023.

10. That further it is pertinent to mention here that imposition of environmental composition is based on the 'Polluter Pays' principle which imposes liability on a person who pollutes the environment to compensate for the damage caused and

return the environment to its original state regardless of the intent. Further, the Indian Judiciary has incorporated the 'Polluter pays' Principle as being a part the Environmental Law regime is evident from the judgements passed. For example, in Indian Council for Enviro-Legal Action v/s Union of India 1996 (3) SCC 212 Hon'ble Supreme Court held that once the activity carried on is hazardous or inherently dangerous, the person carrying on such activity is liable to make good the loss caused to any other person by his activity irrespective of the fact whether he took reasonable care while carrying on his activity. The rule is premised upon the very nature of the activity carried on. In this respect, it is to be stated that the applicant project proponent with due care regarding environment protection constructed its project. U.P. Pollution Control Board has never made available the soil testing report caused damaged due to unauthorised way sewage discharge including collected discharged-sewage sampling analysis report to assess the environmentally soil properties loss or degradation of underground water quality if any found due to the ignorance as well as negligence of the applicant unit for the purpose of environmental compensation assessment calculation under scientific formula based manner.

11. That it is noteworthy to mention that the imposition of environmental compensation by the State Board has not been provided under the environmental enactments as well

as rules framed thereunder and in absence of any statutory provisions in any environmental laws, and therefore the show cause notice for imposition of environmental compensation in absence of due course regarding 'polluter pays' principle application is wholly unwarranted; rather it is in violation of environmental enactments and as such the show cause notice dated 13.09.2023 can be said against the principle of natural justice in view of the fact that the documents/ inspection reports collected sewage sample analysis reports, environmentally damaged soil testing report and underground water sampling analysis report being the foundation of the show cause notice have not been supplied to the applicant and as such it transpires that the applicant project proponent cannot effectively defend or demonstrate before your goodself and therefore the applicant project proponent will be able to put up his case effectively after receipt of the copies of the documents inspection reports, collected sewage sample analysis reports, environmentally damaged soil testing report and underground water sampling analysis reports.

12. That apart from the aforesaid contentions in respect of the inspections report, collected sewage sample analysis report and environmentally damaged soil testing report and underground water sampling analysis report including and remaining relevant documents in connection with the applicant default. Further, it is necessary and desirable to

demonstrate that any documents being the foundation of imposition of environmental compensation should have been prepared by resorting to the regulatory procedure as provided under the Environmental Enactments as well as under the Rules framed thereunder.

13. That it is not out of place to mention here that State Board is an autonomous body created under the environmental enactments and the State Board should have to function only in conformity with the provisions of the enactments for which the State Board envisaged under the aforesaid enactments can only and independently be exercised by the State Board itself and thus the proposed imposition of environmental compensation is fully erroneous and unsustainable in law.

In view of the facts, circumstances and legal position enumerated above, it is most respectfully prayed that your goodself, in compliance of Hon'ble NGT order dated 01.08.2023, may kindly be pleased to proceed further to show cause notice dated 13.09.2023 in accordance with law in the interest of Justice.

Yours' faithfully,

For SJP Global Limited
(Previous Name SJP Real Estate Limited) (Shri Radha Florence)

Authorised Signatory

CC:
-District Magistrate, Mathura
-Regional Officer, Uttar Pradesh, Pollution Control Board, Mathura

<Dial 18002666868> <Wear Masks, Stay Safe>

EU008553019IN IVR:6985008553019
SP MPCH COUNTER MATHURA JN RMS <281001>
Counter No:1,07/11/2023,18:25
To:CH EH OFF C,.
PIN:226010, Gomti Nagar SO
From:SJP GLOBAL LTD,.
Wt:99gms
Amt:47.20(Cash)Tax:7.20
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks, Stay Safe>

EU008553022IN IVR:6985008553022
SP MPCH COUNTER MATHURA JN RMS <281001>
Counter No:1,07/11/2023,18:25
To:DM,.
PIN:281001, MPCH Counter Mathura Jn RMS
From:SJP GLOBAL LTD,.
Wt:99gms
Amt:29.50(Cash)Tax:4.50
<Track on www.indiapost.gov.in>
<Dial 18002666868> <Wear Masks, Stay Safe>

EU008553036IN IVR:6985008553036
SP MPCH COUNTER MATHURA JN RMS <281001>
Counter No:1,07/11/2023,18:25
To:R O,.
PIN:281001, MPCH Counter Mathura Jn RMS
From:SJP GLOBAL LTD,.
Wt:99gms
Amt:29.50(Cash)Tax:4.50
<Track on www.indiapost.gov.in>

प्रारूप 1

पंजीकरण प्रमाण-पत्र

कॉर्पोरेट पहचान संख्या: U70102UP2010PLC040335 2010 - 2011

मैं एतद्द्वारा प्रमाणित करता हूँ कि कंपनी

BJP GLOBAL LIMITED

का पंजीकरण, कम्पनी अधिनियम 1956 (1956 का 1) के भाग 9 के अधीन आज किया जाता है और यह कम्पनी लिमिटेड है।

यह निगमन-पत्र आज दिनांक तेईस अप्रैल दो हजार दस को मेरे हस्ताक्षर से कानपुर में जारी किया जाता है।

Form 1

Certificate of Incorporation

Corporate Identity Number : U70102UP2010PLC040335 2010 - 2011

I hereby certify that BJP GLOBAL LIMITED is this day incorporated under Part IX of the Companies Act, 1956 (No. 1 of 1956) and that the company is limited.

Given under my hand at Kanpur this Twenty Third day of April Two Thousand Ten.

(SANJAY BOBBI)

सहायक कम्पनी रजिस्ट्रार / Assistant Registrar of Companies

उत्तर प्रदेश एवं उत्तराखण्ड

Uttar Pradesh and Uttarakhand

कम्पनी रजिस्ट्रार के कार्यालय अभिलेखों उपलब्ध अनुसार का पता :

Mailing Address as per record available in Registrar of Companies office:

BJP GLOBAL LIMITED

181, SHRI JAMUNA DHAM, GOVERDHAN ROAD,

MATHURA - 281004,

Uttar Pradesh, INDIA

मथुरा-वृन्दावन विकास प्राधिकरण

32, सिविल लाइन्स, मथुरा

उत्तर प्रदेश योजना और विकास अधिनियम की धारा 15 के अन्तर्गत स्वीकृति

(राधा फ्लोरेन्स)

तत्पत्र फाइल संख्या 104/V-10-11

श्री/श्रीमती/कुमारी सुदीप अग्रवाल पुत्र/पत्नी/पुत्री श्री जमुना प्रसाद

निवासी खसरा नं० 854 से 854, 848, 850, 851, 856 से 857, भोजा मुकरब्बा बाँगर वृन्दावन।

जिन्होंने प्रदेश नगर योजना और विकास अधिनियम की धारा 15 के अन्तर्गत निर्माण कार्य करने के लिए प्रार्थना पत्र दिनांक 30/09/2010 को दिया। को निर्माण कार्य करने की अनुज्ञा निम्नलिखित शर्तों के साथ आज दिनांक 10-5-11 से 09-5-2016 को दी जाती है।

(1) निर्माण कार्य स्वीकृत मानचित्र के अनुसार ही किया जायेगा।

(2) निर्मांणित कार्य का कोई भी भाग सरकार अथवा नगरपालिका की भूमि का अतिक्रमण नहीं करेगा और न वह उन पर प्रोजेक्ट करेगा।

(3) निर्माण की अनुज्ञा प्राप्त करने के पश्चात् कार्य की प्रगति के सम्बन्ध में अनुज्ञा प्राप्तकर्ता इस विकास प्राधिकरण को निर्माण की प्रगति के बारे में निम्नलिखित सूचना देगा-

(क) निर्माण प्रारम्भ करने की तिथि.....

(ख) नींव भरे जाने के पश्चात् तथा दीवार उठाने से पूर्व.....

(ग) स्वीकृत के अनुसार निर्माण कार्य पूर्ण होने की तिथि, गृह प्रवेश के पूर्व.....

(4) दी गई अनुज्ञा केवल पाँच वर्ष के लिये मान्य होगी, जिसके भीतर इमारत पूर्ण रूप से बनाने का प्रमाण-पत्र देना अनिवार्य होगा और ऐसा न होने पर यदि अनुज्ञा प्राप्तकर्ता उचित समय के भीतर प्रार्थना करे तो स्वीकृति एक वर्ष के लिए ओर बढ़ा दी जायेगी परन्तु यह बढ़ाव उक्त समय के भीतर लिऐ लागू नियमों के अधीन होगा। स्वीकृति अवधि के पश्चात् किया गया निर्माण अवैध समझा जायेगा।

(5) कोई भी नई बनाई गई फिर से बनाई गई या रद्दो बदल की गई इमारत के पूर्ण भाग में उक्त समय तक रहने की आज्ञा नहीं होगी तब तक ऐसा करने के लिए नगर पालिका, मथुरा सार्टीफिकेट न प्रस्तुत किया जाय जिसमें यह लिखा हो कि इमारत हर प्रकार से नियमों के अनुकूल है तथा उपबन्धें की पूर्ति करती है और रहने योग्य है।

(6) उपर्युक्त निर्माण इण्डियन इलैक्ट्रिकसिटी रूल्स 1957 के नियमों 79 तथा 30 के अनुसार किया जायेगा और उस सम्बन्ध में पूरी जिम्मेदारी निर्माण कर्ता की ही होगी।

(7) मानचित्र पर दर्शाया सभी/शर्तें मान्य होंगी।

उपाध्यक्ष 10/5/11

मथुरा वृन्दावन विकास प्राधिकरण

मथुरा

मथुरा-वृन्दावन विकास प्राधिकरण, मथुरा

32, सिविल लाइन्स, मथुरा

II

उत्तर प्रदेश योजना और विकास अधिनियम की धारा 15 के अन्तर्गत स्वीकृति

(श्री राधा गोविन्द) देखी/दिनांक फाइल संख्या 104/V-104

श्री/श्रीमती/कुमारी सुदीप अग्रवाल पुत्र/पत्नी एवं श्री जमुना प्रसाद

निवासी खसरा नं- 844, 845, 846, 847, 848, 850, 857, 867, 868, 869, 870

स्थल : 871, बीजा- सुकरपुर कॉलोनी, वृन्दावन ।

जिन्होंने प्रदेश नगर योजना और विकास अधिनियम की धारा 15 के अन्तर्गत निर्माण कार्य करने के लिए प्रार्थना-पत्र दिनांक ..05/12/2011..... को दिया। को निर्माण कार्य करने की अनुज्ञा निम्नलिखित शर्तों के साथ आज दिनांक .....22-6-11..... से .....21-6-..... 20 16 को दी जाती है।

(1) निर्माण कार्य स्वीकृत मानचित्र के अनुसार किया जायेगा।

(2) निर्माणित कार्य का कोई भी भाग सरकार अथवा नगर पालिका की भूमि का अतिक्रमण नहीं करेगा और न वह उन पर प्रोजेक्ट करेगा।

(3) निर्माण की अनुज्ञा प्राप्त करने के पश्चात् कार्य की प्रगति के सम्बन्ध में अनुज्ञा प्राप्तकर्ता इस विकास प्राधिकरण को निर्माण की प्रगति के बारे में निम्नलिखित सूचना देगा-

(क) निर्माण प्रारम्भ करने की तिथि .....

(ख) नींव भरे जाने के पश्चात् तथा दीवार उठने से पूर्व .....

(ग) स्वीकृत के अनुसार निर्माण कार्य पूर्ण होने की तिथि, गृह प्रवेश के पूर्व .....

(4) दी गई अनुज्ञा केवल पाँच वर्ष के लिए मान्य होगी, जिसके भीतर इमारत पूर्ण रूप से बनाने का प्रमाण-पत्र देना अनिवार्य होगा और ऐसा न होने पर यदि अनुज्ञा प्राप्तकर्ता उचित समय के भीतर प्रार्थना करें तो स्वीकृति एक वर्ष के लिए और बढ़ा दी जायेगी परन्तु वह बढ़ाव उक्त समय के भीतर लिए लागू नियमों के अधीन होगा। स्वीकृति अवधि के पश्चात् किया गया निर्माण अवैध समझा जायेगा।

(5) कोई भी नई बनाई गई फिर से बनाई गई या रद्दो बदल की गई इमारत के पूर्ण भाग में उक्त समय तक रहने की आज्ञा नहीं होगी तब तक ऐसा करने के लिए नगरपालिका, मथुरा सार्टीफिकेट न प्रस्तुत किया जाय जिसमें यह लिखा हो कि इमारत हर प्रकार के नियमों के अनुकूल है तथा उपबन्धों की पूर्ति करती है और रहने योग्य है।

(6) उपर्युक्त निर्माण इण्डियन इलैक्ट्रिसिटी रूल्स 1957 के नियमों 79 तथा 30 के अनुसार किया जावेगा और उस सम्बन्ध में पूरी जिम्मेदारी निर्माणकर्ता की होगी।

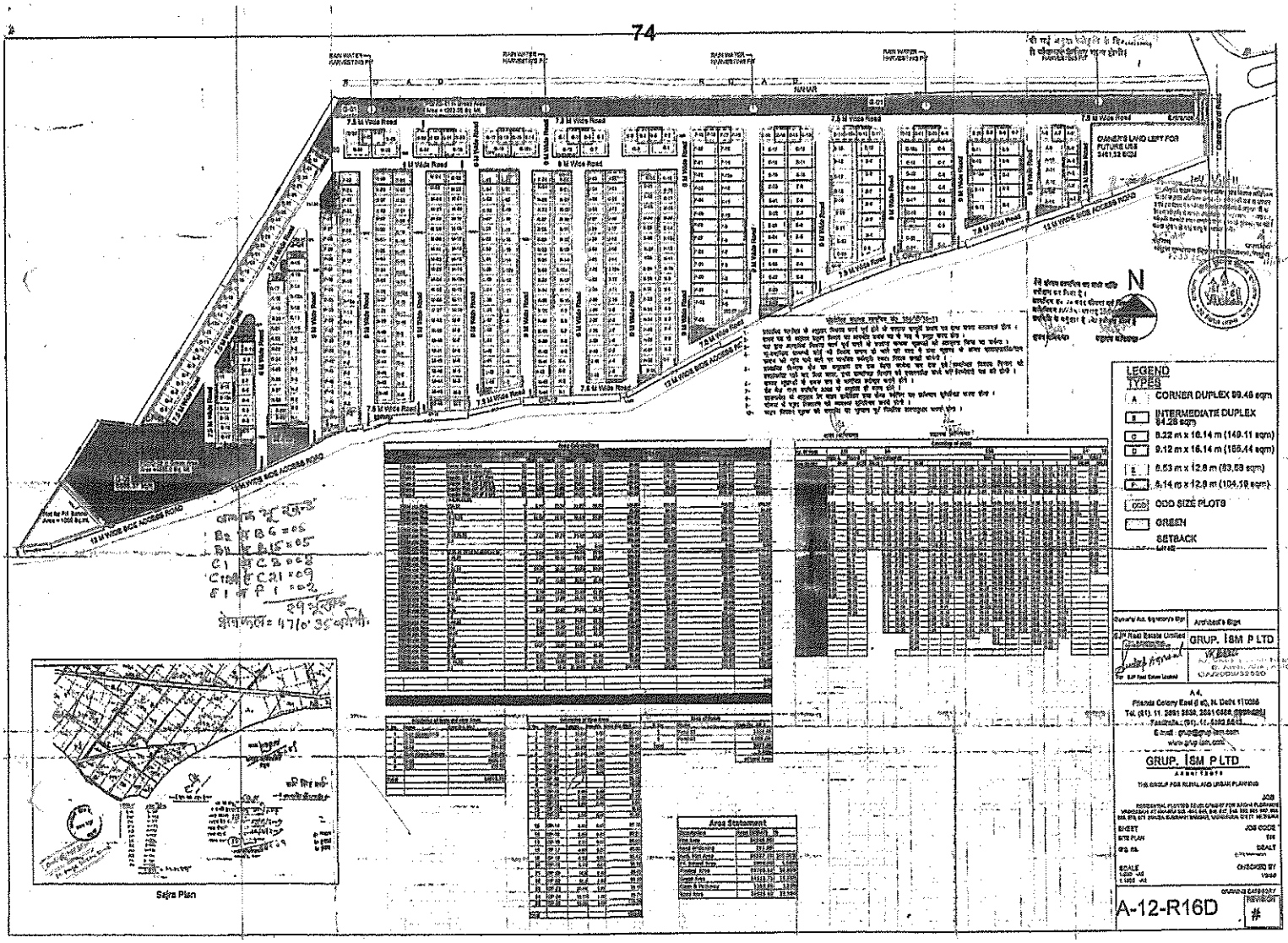
(7) रैन् वाटर हार्वेस्टिंग का प्राविधान करना होगा।

(8) स्थल पर वृक्ष कदम्ब, अशोक आदि के लगाने होंगे।

(9) मानचित्र पर दर्शाए सेट बैक मान्य होंगे।

उपाध्यक्ष
मथुरा-वृन्दावन विकास प्राधिकरण,
मथुरा।

74


LEGEND
TYPES
A CORNER DUPLEX 89.48 sqm
B INTERMEDIATE DUPLEX 84.28 sqm
C 8.22 m x 16.14 m (149.11 sqm)
D 9.12 m x 16.14 m (165.44 sqm)
E 6.53 m x 12.8 m (83.58 sqm)
F 8.14 m x 12.8 m (104.19 sqm)
ODD SIZE PLOTS
GREEN
SETBACK
N
GRUP ISM P LTD
A-12-R16D
Sajra Plan

SJP REAL ESTATE LIMITED

AN ISO 9001:2000 CERTIFIED CO.

SHRI GROUP

सेवा में,
उपाध्यक्ष महोदय,
मथुरा-वृन्दावन विकास प्राधिकरण,
मथुरा

दिनांक : 04-02-2012

विषय:- सीवेज निस्तारण व्यवस्था बाबत

महोदय,

ग्राम सुनरख की भूमि पर हमारे द्वारा श्री राधा फ्लोरेंस नामक आवासीय योजना का मानचित्र संख्या 104 /V-10 -11 दिनांक 22-9-2011 प्राधिकरण से स्वीकृत कराया गया है इस योजना के सीवेज निस्तारण की व्यवस्था रुकमनी विहार योजना में निर्मित किये जा रहे एस. पी. एस. के माध्यम से प्रस्तावित है।

कृपया अनुरोध है कि इस योजना को कुल डिस्चार्ज 120 m^3 प्रतिदिन प्राधिकरण द्वारा डाले जा रहे सीवर के निकटतम मैनहोल तक हमारे द्वारा लाया जायेगा। कृपया इसको प्राधिकरण सीवर मे जोड़े जाने की अनुमति एवं स्थान निर्देशित कराने का कष्ट करें। इस हेतु हमारे द्वारा बाह्य विकास (External Development) शुल्क मद में प्राधिकरण कोष में रु.21,13,680/- जमा कराये जा चुके हैं तथा भविष्य में किस्तो में रु. 62, 56, 224/- जमा कराना है। हमारा invert level पुलिया कलवर्ट के टॉप से लगभग 4 मीटर नीचे रहेगा।

कृपया उपरोक्तानुसार अनुमति प्रदान करने का कष्ट करें।

धन्यवाद

सुरेश चन्द कौशिक
डायेरेक्टर-श्री ग्रुप

CE / XEN
ई. नोट्स
व्यवस्था (Provision)
को लो. जोड़ा जा
विभाग किसी इस
प्रयोजन Problem ना हो
अनुमति
02/3/2012

Regd. Off.: 111, Shri Jamuna Dham, Mathura, U. P. 281004 Ph.: (0565) 2425038/ 2421412, Fax: (0565) 2425051 E-mail : info@shrigroup.net
Marketing Off.: H-105, Sector 12, Noida, U. P. 201301 Ph.: (0120) 4258543, Fax : (0120) 4254544 E-mail care@shrigroup.net
Visit us at : www.shrigroup.net SMS SG-56677

Flogan 11

मथुरा विकास प्राधिकरण, मथुरा

प्रथम किस्त से पूर्व की गयी माँग व जमा का विवरण

योजना	EDC OF APPROVED COLONY- E95				
कोड	E95/136	नाम	SUDEEP AGRAWAL		
सम्पत्ति संख्या	MAP104/V	मूलधन	₹ 7170946		
भूमि मूल्य	₹ 7437571	सामान्य ब्याज	0 %		
भवन मूल्य	₹ 0	किस्त धनराशि	₹ 1377778	आरंभ में विलम्ब ब्याज	18 %
कुल मूल्य	₹ 8266668	किस्तों की सं0	6	टाइप	
INSTL. means INSTALLMENT AMOUNT		INTT. means INTEREST AMOUNT		(-) Minus Sign Denotes ADVANCE	

DATE	PAID	HEAD	OPENING INSTL.	CURRENT INSTL.	DELAY IN DAYS	CURRENT PENAL INTT.	BALANCE
03/01/2011	200000.00	REG. AMOUNT	0.00	200000.00	0	0.00	0.00
20/09/2011	236866.00		0.00	0.00	260	0.00	-236866.00
22/09/2011	0.00	EXTRA LAND CHARGES	-236866.00	228536.00	2	0.00	-8330.00
29/09/2011	0.00		-8330.00	0.00	7	0.00	-8330.00
Total	436866			428536			0

(7)

मथुरा विकास प्राधिकरण, मथुरा

अन्तिम लेखा

योजना	EDC OF APPROVED COLONY- E95				
कोड	E95/136	नाम	SUDEEP AGRAWAL		
सम्पत्ति संख्या	MAP104/V	मूलधन	₹ 7170946		
भूमि मूल्य	₹ 7437571	सामान्य ब्याज	0 %		
भवन मूल्य	₹ 0	किस्त धनराशि	₹ 1377778	आरंभ में विलम्ब ब्याज	18 %
कुल मूल्य	₹ 8266668	किस्तों की सं0	6	टाइप	
INSTL. means INSTALLMENT AMOUNT		INTT. means INTEREST AMOUNT		(-) Minus Sign Denotes ADVANCE	

30/09/2011	0.00	DUE	-8330.00	0.00	1377778.00	0	0.00	1369448.00	0.00	0.0
31/03/2012	0.00	DUE	1369448.00	0.00	1377778.00	183	123587.99	2747226.00	0.00	123587.9
13/04/2012	250000.00		2747226.00	123587.99	0.00	13	17612.35	2638426.35	0.00	0.0
13/04/2012	250000.00		2638426.35	0.00	0.00	0	0.00	2388426.35	0.00	0.0
13/04/2012	250000.00		2388426.35	0.00	0.00	0	0.00	2138426.35	0.00	0.0
13/04/2012	250000.00		2138426.35	0.00	0.00	0	0.00	1888426.35	0.00	0.0
13/04/2012	250000.00		1888426.35	0.00	0.00	0	0.00	1638426.35	0.00	0.0
21/04/2012	250000.00		1638426.35	0.00	0.00	8	6463.93	1394890.28	0.00	0.0
21/04/2012	250000.00		1394890.28	0.00	0.00	0	0.00	1144890.28	0.00	0.0
21/04/2012	250000.00		1144890.28	0.00	0.00	0	0.00	894890.28	0.00	0.0
21/04/2012	250000.00		894890.28	0.00	0.00	0	0.00	644890.28	0.00	0.0
21/04/2012	250000.00		644890.28	0.00	0.00	0	0.00	394890.28	0.00	0.0
21/04/2012	255556.00		394890.28	0.00	0.00	0	0.00	139334.28	0.00	0.0
01/05/2012	126498.00		139334.28	0.00	0.00	10	687.13	13523.41	0.00	0.0
30/09/2012	0.00	DUE	13523.41	0.00	1377778.00	152	1013.70	1391301.41	0.00	1013.7
09/01/2013	500000.00		1391301.41	1013.70	0.00	101	69298.25	961613.36	0.00	0.0
15/01/2013	500000.00		961613.36	0.00	0.00	6	2845.32	464458.68	0.00	0.0
15/01/2013	589946.00		464458.68	0.00	0.00	0	0.00	-125487.32	0.00	0.0
31/03/2013	0.00	DUE	-125487.32	0.00	1377778.00	75	0.00	1252290.68	0.00	0.0
30/09/2013	0.00	DUE	1252290.68	0.00	1377778.00	183	113014.95	2630068.68	0.00	113014.9
31/03/2014	0.00	DUE	2630068.68	113014.95	1377778.00	182	236057.67	4007846.68	0.00	349072.6
12/03/2018	1250000.00		4007846.68	349072.62	0.00	1442	2850073.11	4007846.68	0.00	1949145.7
31/03/2018	720110.00		4007846.68	1949145.72	0.00	19	37552.97	4007846.68	0.00	1266588.7
05/08/2022	1000000.00		4007846.68	1266588.70	0.00	1588	3138638.07	4007846.68	0.00	3405226.7
06/08/2022	1000000.00		4007846.68	3405226.77	0.00	1	1976.47	4007846.68	0.00	2407203.2
09/08/2022	800000.00		4007846.68	2407203.24	0.00	3	5929.42	4007846.68	0.00	1613132.6
02/09/2022	1000000.00		4007846.68	1613132.66	0.00	24	47435.34	4007846.68	0.00	660567.9
08/09/2022	100000.00		4007846.68	660567.99	0.00	6	11858.83	4007846.68	0.00	572426.8

03/10/2022	1000000.00		4007846.68	572426.83	0	25	49411.81	3629685.31	0.00	0.0
10/10/2022	725000.00		3629685.31	0.00	0.00	7	12529.87	2917215.18	0.00	0.0
29/03/2023	200000.00		2917215.18	0.00	0.00	170	244566.53	2917215.18	0.00	44566.5
31/03/2023	1300000.00		2917215.18	44566.53	0.00	2	2877.25	1664658.97	0.00	0.0
19/04/2023	1000000.00		1664658.97	0.00	0.00	19	15597.63	680256.60	0.00	0.0
21/04/2023	500000.00		680256.60	0.00	0.00	2	670.94	180927.54	0.00	0.0
09/06/2023	200000.00		180927.54	0.00	0.00	49	4372.00	-14700.46	0.00	0.0
31/08/2023	0.00		-14700.46	0.00	0.00	83	0.00	-14700.46	0.00	0.0
Total	5325711.0				0.00		0			

देय किस्त व विलम्ब व्याज	₹ -14700.46
शेष मूलधन	₹ 0
शुद्ध देय	₹ -14700.46
व्याज	₹ 0
कुल देय 31/08/2023	₹ -14700.46

नगर निगम मथुरा–वृन्दावन, मथुरा

टोकन सं० 2188 — **प्रपत्र-सं० 2** — क्रम सं० 31763

श्री राधा एग्रो टेक्स्टाइल लिमिटेड मांट श्रीकृष्ण जन्मभूमि

न सं० –

रजि. क्र.सं.	भवन का नाम व संख्या	भुगतान का विवरण	अवधि	धनराशि: बकाया यदि कोई हो	धनराशि: वर्तमान कर	धनराशि: योग रू० पै०	छूट यदि कोई दी गई हो
	दुकान संख्या 8	नवीनीकरण (संशोधन)		प्रथम तल पर स्थित नवीनीकरण शोभा 25 GDA/कमरा नं 204 पानी का कुंड	05- 50- 12000-	05- 50- 12000-	

शब्दों में बारह हजार पचपन रुपये मात्र — 12055- 12055-

दिनांक 25-8-23

मथुरा

सहा० अधिकारी/राजस्व अधीक्षक

नगर आयुक्त
जांच और समाहरण रजिस्टर 2
प्रभारी लिपिक

नोट :- 1. अनुज्ञप्ति (लाइसेन्सों) की दशा में रसीद अनुज्ञप्ति के स्थान पर प्रयुक्त नहीं की जा सकती और यह नगर निगम को अनुज्ञप्ति अस्वीकार कर देने के अधिकार पर कोई प्रतिकूल प्रभाव नहीं डालती।
2. अवैधानिक निर्माण के गिराये जाने हेतु निगम द्वारा की जाने वाली कार्यवाही पर इसका प्रतिकूल प्रभाव नहीं पड़ेगा।

TC

SHRI
PROSPERITY FOR ALL

E-mail/Speed Post

Dated 07.02.2024

ANNEXURE AR-7

1. Chairman,
UP Pollution Control Board,
TC 12.V, Vibhuti Khand, Gomtinagar,
Lucknow 226010.

2. Member Secretary,
U.P. Pollution Control Board,
TC 12-V, Vibhuti Khand, Gomtinagar
Lucknow- 226010

3. Chief Environmental Officer Circle -4
U.P. Pollution Central Board,
TC 12-V, Vibhuti Khand, Gomtinagar
Lucknow- 226010

Subject: Regarding imposition of environmental compensation vide letter ref. no. HO6155/C-4/NGT-175/पर्याक्षति/2024 dated 24.01.2024-REPLY.

Sir,

With reference to the subject mentioned above please refer Board's letter reference No.: H06155/e-4/NGT-175/पर्या० क्षति/2024 dated 24.01.2024 issued by Chief and Environmental Officer Circle- 4 which as stated is in compliance of Hon'ble National Green Tribunal, New Delhi order dated 01.08.2023 in O.A No. 435/2023 Jasbir Singh v/s State of UP by confirming the show cause notice dated 13.09.2023.

In this context it is humbly stated that the applicant has already submitted the detailed reply dated 04.11.2023 Chief Environmental

SJP Global Ltd.

Authorised Signatory

Officer Circle- 4 UPPCB, Lucknow and without supply of required reports as well as documents on which basis the degradation of environmental loss should be accessed, took one side decision against the applicant proponent and finally imposed the environmental compensation amounting Rs. 1,11,06,250/- by mentioning that it is the compliance of honorable NGT order data 01.08.2023 but without following the process in accordance with law, on the basis of last inspection David 18.01.2024 of the site of applicant proponent unit which has not been properly conducted in the presence of our representative as well as without following the due process of law and vide notice bearing letter dated 24.01.2024 environmental compensation for an amount of Rs. 1,11,06,250/- imposed upon the undersigned without any prior notice or intimation. It is further stated that no basis has been provided for the imposition of said environmental composition. In addition to this the UPPCB has not stated how the amount has been calculated and how the final amount of Rs. 6,250/- per day arrived at.

Further, it is submitted that the applicant is a law avoiding and compliantunit and thus, imposition of such huge amount of environmental compensation without providing any opportunity of hearing and without providing the details of any alleged violation by the undersigned applicant is wholly against the principle of natural justice and hence unjustified and untenable; apart from this the applicant, with due respect, is submitting as follows:

1. That the validity of imposition of environmental compensation by means of Board's order bearing letter dt. 24.01.2024 is under question basically on the grounds that

SJP Global Ltd.

Authorised Signatory

the said order as mentioned above reveals that no show cause notice is served before passing the order dated 24.01.2024 and as such the order is wholly in violation of principle of national justice as well as the same is not founded upon the verdict of NGT order dated 01.08.2023 in O.A. No. 435/2023 in which Hon'ble NGT Constituted a Joint Committee comprising of CPCB, State PCB and District Magistrate Mathura and directed the same to meet within one week undertake visits to the site, look into the grievances of the applicant associate the applicant and representative of the concerned proponent verify the factual position and take appropriate remedial action including imposition of environmental compensation and utilization thereof for remediation of environmental damage by following due course of law and giving opportunity of being heard to the applicant project proponent BUT the order of honorable NGT has not been complied with in its true spirit.

2. It is specifically made clear that before passing the order dated 24.01.2024 no oral or written opportunity of hearing has been given thereby prejudicially effecting the right of the applicant project proponent imposing environmental compensation amounting Rs. 1,11,06,250/-.

3. That it was orally observed by Hon'ble Tribunal that the applicant proponent may demonstrate before the state board in respect of the controversy as raised in the O.A No. 435/2023 and as such the applicant is submitting that he is not required to be imposed any sort of environmental

Global
Authorised Signatory

compensation as proposed in the report dated 24.01.2024 which has been the subject matter of the order dated 24.01.2024 thereby imposing the environmental compensation which is wholly unwarranted.

4. That it is also noteworthy that undisputedly to the project in question was initiated pursuant to the sanction order dated 22.09.2011 passed by competent authority created u/s 15 of U.P Urban Planning and Development Act, 1973 to be completed within five years and the applicant by way of abundant caution approached the vice chairman of Mathura Vrindavan Development Authority on 04.02.2012 for extending the connection with STP of Development Authority and as such no effluent caused any sort of environmental damage in any manner whatsoever.

5. That the Regional Officer by means of letter dated 28.11.2023 sent to the Secretary of Development Authority, Mathura and in reply thereto it was informed that the connection of the project with the main sewer line was made in the conformity with the provisions of law after due approval of vice chairman of the Development Authority subject to previous deposit of considerable amount of money amounting to Rs. 72.09 Lakh and since then the sewer facility is still operational and functional and thus the applicant cannot be subjected to imposition of any sort of environmental compensation on the part of the applicant proponent.

SJP Global Ltd.

Authorised Signatory

In view of the circumstances enumerated above, the order of the proposed compensation amounting to Rs. 1,11,06,250/- deserves to be reviewed and recalled in the interest of justice.

Regards,

Applicant

SJP Global Ltd.

Authorised Signatory

For **SJP Global Ltd.**
(Former SJP Real Estate Ltd.)

Copies to information, please to

1. District Magistrate, Mathura (U.P.)
2. Regional Officer, U.P. Pollution Control Board, Mathura.

TC